Title: Regarding the Taxation Laws (Second Amendment) Bill, 2016.

माननीय अध्यक्ष : जो भी प्वाइंट ऑफ आईर्स उठाये गये हैं, in view of the urgency involved, we have to dispose of the Bill today itself. कल बिल इंट्रोडसूस हुआ था और आज यह पारित होने के लिए आ रहा है, अमेंडमैंट्स भी आ रहे हैं, इसलिए कोई प्वाइंट ऑफ आर्डर स्टैंड नहीं करता है।

दूसरी बात यह है कि जो अमेंडमैंट ऐसी आयी है, जिसमें प्रेजिडेंट की रिकमेंडेशन जरूरी है, but there is no time, so I cannot permit such amendments to be moved. Therefore, I cannot permit the Members moving of such amendments which require the President's recommendation. Now, we will take up the Bill.

...(Interruptions)

HON. SPEAKER: Hon. Members, the Taxation Laws (Second Amendment) Bill, 2016 is a Bill of vital public importance. It is my earnest desire that the House should have a thorough debate on this Bill. However, in the prevailing situation, it is not possible to have a discussion on this Bill. It is impossible because of the way all of you are behaving. It is impossible to have a discussion on this Bill. The Hon. Members will appreciate that this Bill is required to be considered and passed by this House. Therefore, I will put further motions in regard to the Bill directly to the vote of the House.

...(Interruptions)

HON. SPEAKER: I am sorry to say that this is not the way.

...(Interruptions)

HON. SPEAKER: You do not want a discussion, and I cannot help it. If you want a discussion, please go back to your seats, and I am ready for it.

...(Interruptions)

HON. SPEAKER: The question is:

"That the Bill further to amend the Income-tax Act, 1961 and the Finance Act, 2016, be taken into consideration."

The motion was adopted.

...(Interruptions)

HON. SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

...(Interruptions)

HON. SPEAKER: Hon. Members, Sarvashri N.K. Premachandran, B. Mahtab, Rajeev Satav and K.C. Venugopal have tabled amendments to the Taxation Laws (Second Amendment) Bill. I may inform the House that amendment Nos. 1,2,3, 6 and 7 by Shri N.K. Premachandran; amendment No. 11 by Shri B. Mahtab; both the amendments tabled by Shri Rajeev Satav, and amendment No. 12 by Shri K.C. Venugopal require recommendation of the President under clause (1) of Articles 117 and 274 of the Constitution for moving in Lok Sabha. Since the recommendation of the President for moving the amendments has yet not been received, hon. Members cannot be permitted to move these amendments. However, I will call Shri Mahtab and Shri N.K. Premachandran to move their amendments which do not require President's recommendation.

...(Interruptions)

HON. SPEAKER: The question is:

"That clauses 2 to 4 stand part of the Bill."

The motion was adopted.

Clauses 2 to 4 were added to the Bill.

## Clause 5 Amendment of Section 2

HON. SPEAKER: Shri N.K. Premachandran, are you moving your amendment Nos. 4, 5, 8 and 9 to clause 5 of the Bill?

SHRI N.K. PREMACHANDRAN (KOLLAM): I am not moving.

HON. SPEAKER: He is not moving the amendments.

...(Interruptions)

## 15.00 hours

HON. SPEAKER: Shri Bhartruhari Mahtabji, are you moving your amendment no. 10?

SHRI BHARTRUHARI MAHTAB (CUTTACK): Madam, I beg to move:

"Page 4, lines 28 to 30,-

Omit "and shall also fulfil such other conditions as may be specified in the Pradhan Mantri Garib Kalyan Deposit Scheme, 2016.". (10)

The sentence can continue in the Part II. But the other part which I have mentioned should be omitted. ...(Interruptions)

HON. SPEAKER: I shall now put amendment No. 10 to clause 5 moved by Shri Bhartruhari Mahtab to the vote of the House.

The amendment was put and negatived.

The question is:

"That clause 5 stand part of the Bill."

The motion was adopted.

Clause 5 was added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

HON. SPEAKER: The Minister may now move that the Bill be passed.

SHRI ARUN JAITLEY: I beg to move:

"That the Bill be passed."

HON. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

HON. SPEAKER: I am really sorry that you are not discussing the important Bill.

...(Interruptions)

HON. SPEAKER: The House stands adjourned to meet tomorrow the 30<sup>th</sup> November, 2016 at 11.00 a.m.

## 15.02 hours

## The Lok Sabha then adjourned till Eleven of the Clock

on Wednesday, November 30, 2016/Agrahayana 9, 1938 (Saka).

<sup>👱</sup> ण्ड्ढ म्श्र्द अ ईद्धत्ड्ढड्ड व्रडहर्ध्ड्ढ ण्ड्ढ दव्वर्ड्ढ दढ व्र ग्ड्ढश्डड्ढद्ध त्दड्डत्हव्यस्ड्ढम् ण्व्ड्य प्रद्ध्य प्ट्ढ द्वंड्ढद्यत्न्दद ईम् व्रहय्द्वव्यस्ट व्रह्ड व्याप्त्रह्ड व्याप्त्रह्

<sup>👱</sup> ग्रद्य् द्धड्दहरद्धड्डड्ड.

<sup>👱</sup> ग्हद्य् द्धड्ढहृहृद्धड्ड.